

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 273/2025

IN THE MATTER OF:

The Citizens Foundation

... Applicant

Versus

Central Pollution Control Board (CPCB) & Others

...Respondents

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Date: 11.03.2026
Place: New Delhi

Filed by:
Applicant

Through


ANUJ AGGARWAL CA, LL.B.


VIKRANT CHAWLA B.Com, LL.B.

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IN THE MATTER OF:

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**REJOINDER ON BEHALF OF THE APPLICANT AGAINST THE
STATUS REPORT FILED BY CENTRAL POLLUTION CONTROL
BOARD (RESPONDENT NO. 1)**

MOST RESPECTFULLY SHOWETH,

1. The present Rejoinder is filed in response to the Reply Affidavit dated 25.09.2025 filed by Respondent No. 1 – Central Pollution Control Board (CPCB).
2. At the outset, it is submitted that the Reply Affidavit fails to effectively rebut the substantive violations pleaded in the Original Application and instead seeks to shift regulatory responsibility upon the State Pollution Control Boards (SPCBs), contrary to the statutory scheme under the Environment (Protection) Act, 1986 and the Plastic Waste Management Rules, 2016 (as amended).
3. The Applicant denies all averments made in the Reply Affidavit except those specifically admitted herein.

**I. STATUTORY FRAMEWORK AND MANDATORY PROHIBITION
UNDER RULE 4(f) AND RULE 4(i)**

4. The Plastic Waste Management Rules, 2016 (hereinafter “PWM Rules”) have been framed under Sections 3, 6 and 25 of the Environment (Protection) Act, 1986.
5. Rule 4(1)(f) of the PWM Rules unequivocally mandates: *“Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms.”*
6. Further, Rule 4(1)(i) categorically provides: *“Plastic material, in any form including Vinyl Acetate–Maleic Acid–Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.”*
7. The language of Rule 4(f) and 4(i) is prohibitory, absolute and unconditional. It does not contemplate any phased implementation, any discretionary relaxation and any conditional exemption.
8. Therefore, any continued use of plastic packaging in gutkha, pan masala and tobacco products constitutes a per se violation of statutory law.

II. ADMITTED REGULATORY FAILURE – NON-RECEIPT OF RESPONSE FROM SPCB

9. That it is most respectfully submitted that the Reply Affidavit admits that no effective or complete response has been received from certain concerned SPCBs.
10. That it is most respectfully submitted that such admission itself establishes non-compliance with Rule 12 of PWM Rules, which designates CPCB and SPCBs as enforcement authorities, failure of statutory coordination and regulatory paralysis.
11. Under Rule 12(1) of PWM Rules: *“The Central Pollution Control Board, State Pollution Control Board and Pollution Control Committee in respect of*

a Union territory shall be the authority for enforcement of the provisions of these rules.”

12. That it is most respectfully submitted that CPCB cannot abdicate its statutory enforcement mandate by merely forwarding directions and awaiting responses. The scheme of the Environment (Protection) Act, 1986 read with PWM Rules places supervisory and coordinating responsibility upon CPCB at the national level.

III. ABSENCE OF VERIFIED INVENTORY – DERELICTION OF STATUTORY DUTY

13. That it is most respectfully submitted that the Reply Affidavit discloses that during inspection drives conducted on 06.07.2021 covering 43 units across the country, 16 units could not be located. Out of the remaining 27 units that were located, 2 units denied entry to the officials of the CPCB, while 14 units were found to be non-operational or had discrepancies in their address details.

14. That it is most respectfully submitted that the above clearly indicates that CPCB does not maintain a complete and verified inventory of registered manufacturers, operational status, physical location and compliance history.

15. That it is most respectfully submitted that maintenance of an updated compliance database is intrinsic to effective enforcement under section 3(1) of the Environment (Protection) Act, 1986 (power to take measures to protect and improve environment) and Rule 12 of PWM Rules.

16. That it is most respectfully submitted that Absence of such inventory renders enforcement under Rule 4(f) and 4(i) illusory and defeats the object of the statute.

IV. POSSIBILITY OF FAKE OR NON-EXISTENT MANUFACTURING UNITS

17. That it is most respectfully submitted that the CPCB affidavit admits that 14 units could not be located during inspection and that discrepancies exist in recorded addresses.
18. That it is most respectfully submitted that in regulatory jurisprudence, inability to physically locate a registered industrial unit raises serious concerns including existence of shell entities, paper compliance without actual manufacturing infrastructure and fraudulent registrations.
19. That it is most respectfully submitted that if regulatory records contain incorrect or unverifiable addresses, it suggests failure of due diligence at the time of registration, lack of field-level validation and systemic administrative deficiency.
20. The possibility of “fake manufacturing” or paper-based entities cannot be ruled out and warrants judicial scrutiny.

V. INCONSISTENT APPLICATION OF ENVIRONMENTAL COMPENSATION REGIME

21. That it is most respectfully submitted the CPCB relies upon issuance of directions and levy of Environmental Compensation (EC) pursuant to NGT orders in O.A. No. 247/2017.
22. That it is most respectfully submitted that the Reply Affidavit further discloses that CPCB issued four separate directions dated 22.10.2021 under Section 5 of the Environment (Protection) Act, 1986 to different categories of gutkha/pan masala manufacturers.
23. The first direction was issued to 25 manufacturers, directing them to immediately close down operations until they switch to environmentally sound alternatives, submit a time-bound action plan for such transition and deposit Environmental Compensation (EC) with CPCB.

24. The second direction was issued to two units, directing immediate closure, submission of an action plan and payment of interim Environmental Compensation of ₹25,00,000/- for violation of the Plastic Waste Management Rules, 2016.
25. The third direction was issued to four units in the nature of a show cause notice, proposing closure of operations, submission of an action plan and deposit of Environmental Compensation of ₹28.8 lakhs.
26. The fourth direction was issued to the Member Secretaries of State Pollution Control Boards / Pollution Control Committees of Gujarat, Haryana, Madhya Pradesh, Uttar Pradesh and Delhi in respect of 14 units which could not be located, directing them to revoke any consents granted to such units and to locate and ensure closure of the said units.
27. That the above disclosures demonstrate that enforcement actions have been fragmented and inconsistent, with different categories of directions being issued to similarly situated manufacturers, further reinforcing the absence of a uniform enforcement framework under Rule 4(f) and Rule 4(i) of the PWM Rules.
28. That it is respectfully submitted that, as per the submissions made by the Central Pollution Control Board (CPCB), out of 31 units to whom show cause notices/confirmed directions for closure and levy of Environmental Compensation (EC) were issued, only 18 units submitted the EC along with the required documents in compliance with the directions. The documents required included an undertaking stating that they would not use plastic packaging again and test reports from the Central Institute of Petrochemicals Engineering & Technology (CIPET). These test reports were based on samples of plastic packaging submitted by the units themselves, on which CIPET issued its reports. However, no independent verification or assessment was carried out by CPCB prior to issuing the revocation letters. It is also a

matter of common understanding that no unit would voluntarily submit non-compliant or defective packaging samples for testing.

VI. CONTINUING VIOLATION AND DOCTRINE OF POLLUTER PAYS

24. That it is most respectfully submitted the continued availability of plastic-packaged gutkha and pan masala in the market demonstrates ongoing violation of Rule 4(f) and 4(i).
25. That it is most respectfully submitted the Hon'ble Supreme Court and this Hon'ble Tribunal have consistently upheld the Polluter Pays Principle, Precautionary Principle and Strict liability for environmental harm.
26. That it is most respectfully submitted the plastic sachets, being non-recyclable and prone to microplastic formation, aggravate environmental degradation and clog drainage systems, thereby attracting liability under Sections 15 and 17 of the Environment (Protection) Act, 1986.

VII. ADDITIONAL SUBMISSIONS:

27. The Applicant submits that it has independently filed an RTI application seeking detailed information from the CPCB and concerned State/UT Pollution Control Boards/Committees regarding the implementation of the Plastic Waste Management Rules, 2016. The RTI sought the following particulars:

a. The number of Gutkha and Pan Masala manufacturing units that have been granted Consent to Establish (CTE) or Consent to Operate (CTO) by the SPCB from 08.01.2021 till date.

b. The number of such units to whom notices have been issued pursuant to CPCB's directions under Section 5 of the Environment (Protection) Act, 1986, for storing, packing, or selling products in plastic packaging during the said period, along with copies of the notices.

c. The names and details of units that have been ordered to shut down, suspended, or closed following such notices.

d. The names and details of units upon whom Environmental Compensation has been imposed for violations of environmental laws or the PWM Rules during the period beginning 08.01.2021.

e. Details of revocation, suspension, or non-renewal of CTOs for Gutkha and Pan Masala units during the relevant period, including the grounds and dates of action.

f. Copies of Minutes of Meetings of the Pollution Control Board or other authorities wherein decisions regarding revocation of CTO, closure of units, or issuance of directions against these units were taken.

g. Copies of note sheets, file notings, or internal correspondence forming the basis of decisions relating to revocation of CTOs, closure orders, or statutory directions against such units.

Copy of the RTI application dated 13.06.2025 is annexed herewith as **Annexure No. A-1.**

28. That in response to the said RTI, replies have been received from the CPCB, DPCC, UPPCB, Assam Pollution Control Board, Rajasthan Pollution Control Board, Haryana State Pollution Control Board, and Gujarat Pollution Control Board. The responses of the aforesaid Boards/Committee are set out herein below:

- i. **Central Pollution Control Board:** It is most respectfully submitted that the Applicant had sought information from the Central Pollution Control Board (CPCB) under the Right to Information Act regarding the action taken against gutkha/pan masala manufacturing units for violation of the Plastic Waste Management Rules. In response thereto, the CPCB furnished a reply vide letter dated 21.07.2025, wherein it was stated that CPCB vide letter dated 22.10.2021 had imposed Environmental Compensation and issued show cause and closure directions to 31 gutkha/pan masala manufacturing units for violation of provision 4(1)(f) of the Plastic Waste Management Rules, and further stated that the details were available on the CPCB website. Being dissatisfied with the said reply, the Applicant preferred a First Appeal,

which was subsequently disposed of by the Appellate Authority of CPCB vide order dated 08.09.2025. Copies of the reply of the CPIO, CPCB dated 21.07.2025 and the reply of the Appellate Authority, CPCB dated 08.09.2025 are annexed herewith and marked as **Annexure No. A-2** and **Annexure No. A-3**, respectively.

- ii. **Delhi Pollution Control Committee:** That in response to the said RTI, the DPCC has furnished a reply dated 21.07.2025, wherein it has disclosed that only four CTOs have been granted to units engaged in the activity of “Supari (Betelnut) and Pan Masala Grinding” in the West District after 08.01.2021. However, no complete or proper information has been provided in respect of the other districts. Copy of the reply dated 21.07.2025 received from the DPCC is annexed herewith as **Annexure No. A-4**.
- iii. **Uttar Pradesh Pollution Control Board:** Pursuant to the said RTI, the Uttar Pradesh Pollution Control Board (UPPCB) forwarded the request to its Waste Management Division on 02.07.2025, which further circulated it to all Regional Offices through a communication dated 08.07.2025, with the objective of verifying the extent of compliance with the Plastic Waste Management Rules, 2016 within the State of Uttar Pradesh. It is pertinent to note that as per the UPPCB website, the State comprises 7 Circles with 28 Regional Offices; however, despite the wide scope of the RTI, only two Regional Offices, namely Unnao and Kanpur Nagar, furnished responses to the first point of information. These offices disclosed that 01 CTO and 06 CTOs, respectively, had been issued to Gutkha and Pan Masala manufacturing units between 08.01.2021 and 13.06.2025, while seven other Regional Offices submitted nil responses and the remaining offices failed to respond

altogether. Accordingly, on the basis of the RTI replies received, the UPPCB has effectively admitted that only 07 Consents to Operate (CTOs) were issued to Gutkha and Pan Masala manufacturing units across the entire State during the relevant period. Copies of the RTI replies from the Regional Office, Unnao dated 14.08.2025 and Regional Office, Kanpur Nagar dated 28.08.2025 are annexed herewith as **Annexure No. A-5** and **Annexure No. A-6**, respectively.

- iv. **Assam Pollution Control Board:** The Assam Pollution Control Board (APCB) reported that it has not issued any Consent to Establish (CTE) or Consent to Operate (CTO) to any Gutka or Pan Masala units within the jurisdictions of Regional Offices in Dibrugarh and Tinsukia to date. Consequently, no notices for violations of environmental laws or PWM Rules have been served, and no environmental compensation has been imposed in these regions. Copy of the reply dated 25.07.2025 is annexed herewith as **Annexure No. A-7**.
- v. **Gujarat Pollution Control Board:** In their response to the RTI application, the Gujarat Pollution Control Board (GPCB) stated that information regarding the total number of Gutkha and Pan Masala manufacturing units issued CTO/CTE since January 8, 2021, is not readily available in the requested format. However, the Board confirmed that one specific unit, M/s. Madhu Fragrances Pvt. Ltd. in Ahmedabad, was issued a closure direction under Section 5 of the Environment (Protection) Act, 1986, for violations of the Plastic Waste Management Rules, 2016. An inspection conducted on September 21, 2022, revealed that the unit was operating without the necessary CTE/CCA, using plastic multilayer packaging for pan masala, and had dumped approximately 25 kg of empty plastic sachets on a highway.

Consequently, the Board imposed Environmental Compensation of Rs. 28,20,000/- on the unit for these environmental violations. Regarding official deliberations, the Board claimed that, as per available office records, there is no information or minutes of meetings available ("Nil") concerning decisions for the revocation of CTOs or issuance of directions against such manufacturing units during the specified period. Copy of the Reply of Gujarat SPCB dated 21.08.2025 is annexed herewith as **Annexure No. A-8**.

- vi. **Rajasthan Pollution Control Board:** in its response dated 02.07.2025, the RPCB has stated that the instant issue pertains Regional Offices of the Board and accordingly disposed of the RTI application. Copy of the Reply of the Rajasthan Pollution Control Board dated 02.07.2025 is annexed herewith as **Annexure No. A-9**.

- vii. **Haryana State Pollution Control Board:** It is respectfully submitted that in response to the RTI application, the Haryana State Pollution Control Board (HSPCB) circulated the query to its regional offices. However, only the Regional Office, Sonapat furnished a reply stating that as per the office records, presently a total of 04 Pan Masala manufacturing units have obtained valid Consent to Operate (CTO) from the Board. No responses were received from the other regional offices of the HSPCB. Copy of the reply of Haryana State Pollution Control Board dated 27.06.2025 is annexed herewith as **Annexure No. A – 10**.

VII. RECOMMENDATIONS FOR STATUTORY COMPLIANCE

28. In view of the systemic deficiencies revealed, it is humbly submitted that this Hon'ble Tribunal may consider issuing directions for:

- i. Preparation of a **verified national inventory** of all gutkha/pan masala manufacturers within 60 days.
- ii. Mandatory **geo-tagging and physical verification** of all registered units.
- iii. Filing of a **consolidated compliance affidavit** by CPCB specifying:
 - a. Total number of manufacturers,
 - b. Status of compliance under Rule 4(f) and 4(i),
 - c. EC imposed and recovered,
 - d. Units closed/sealed.
- iv. Constitution of a **Joint Monitoring Committee** comprising CPCB and concerned SPCBs for time-bound enforcement.
- v. Initiation of prosecution under Section 15 of the Environment (Protection) Act, 1986 against persistent violators.

PRAYER

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) hold that violation of Rule 4(f) and Rule 4(i) of PWM Rules constitutes a continuing statutory breach;
- b) direct CPCB to undertake comprehensive enforcement action in a time-bound manner;
- c) direct physical verification of all units whose addresses are inconsistent or unverifiable;
- d) direct recovery of Environmental Compensation strictly in accordance with the EC regime;

e) pass any further order(s) deemed fit in the interest of environmental justice.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

Date: 11.03.2026
Place: New Delhi

Filed by:
Applicant

Through


ANUJ AGGARWAL CA, LL.B.


VIKRANT CHAWLA B.Com, LL.B.

Advocates & Solicitors
Counsels for the Applicant
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 273 of 2025**

IN THE MATTER OF:

The Citizens Foundation

... Applicant

Versus

Central Pollution Control Board (CPCB) & Others

...Respondents

AFFIDAVIT

I, **Saddam Mujeeb**, son of Shri Mujeeb Ahmed, aged about 30 years, presently serving as the President of *Citizens Foundation*, having its office at 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, Okhla, New Delhi – 110025, do hereby solemnly affirm and state as under:

1. That I have filed the accompanying Rejoinder to the Counter Affidavit submitted by Respondent No. 1. Being well acquainted with the facts and circumstances of the present case, I am competent and duly authorised to swear this affidavit.
2. That the accompanying Rejoinder has been prepared by my counsel under my instructions, and the contents thereof form an integral part of this affidavit.
3. That the contents of the Rejoinder have been read over and explained to me in the vernacular language by my counsel, and I have understood the same.
4. That the statements made in the accompanying Rejoinder are true and correct to my knowledge and belief, and the same may be treated as part and parcel of this affidavit for the sake of brevity.

Saddam Mujeeb
DEPONENT

Verification:

Verified at New Delhi on this 10th day of March, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

10 MAR 2026

ATTESTED
AA
NOTARY PUBLIC DELHI (INDIA)

Saddam Mujeeb
DEPONENT

020/06/25

To,

The Public Information Officer,
Uttar Pradesh Pollution Control Board (UPPCB),
10-A, Vibhuti Khand, Gomti Nagar,
Lucknow-226010, Uttar Pradesh, India.

डाक प्रतिलिपि रसीद
प्राप्ति दिनांक 19/04/25
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Subject: Request for information under the Right to Information Act, 2005 regarding enforcement of Plastic Waste Management Rules, 2016 against Gutka and Pan Masala manufacturers.

Respected Sir/Madam,

I, Saddam Mujeeb, son of Shri Mujeeb Ahmed, resident of 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi – 110025, mobile number: 9990544633, email id: info.thecitizensfoundation@gmail.com, wish to seek information as under:

1. That the **number of Gutka and Pan Masala manufacturing units** to whom SPCB has issued CTO/CTE from 8th January 2021 to the present date
2. That, from 8th January 2021 to the present date, **number of Gutka and Pan Masala manufacturing units** to whom notices have been served after direction of CPCB under **Section 5 of the Environment (Protection) Act, 1986** for the enforcement of the Plastic Waste Management Rules, 2016, for **storing, packing, or selling** such products in plastic packaging **from 8th January 2021 to date**. Please provide the copies of notices.
3. That, from 8th January 2021 to the present date, the **names and details** of Gutka and Pan Masala manufacturing units that have been **ordered to shut down** or whose operations have been **suspended or closed** following the issuance of these notices.
4. That, from 8th January 2021 to the present date, the **names and details** of Gutka and Pan Masala manufacturing units upon which **Environmental Compensation** has been imposed for **violations of environmental laws or the Plastic Waste Management Rules**, during the period from **8th January 2021 till date**.

BK

1/7/25

WMD
02

5. That, from 8th January 2021 to the present date, the details of **revocation, suspension, or non-renewal of Consent to Operate (CTO)** for any Gutka and Pan Masala manufacturing units during the same period, including **grounds and dates of action**.
6. That provide **copies of the Minutes of Meetings** held by the Pollution Control Board or relevant authorities wherein **decisions regarding revocation of Consent to Operate (CTO), closure of units, or issuance of directions** against Gutka and Pan Masala manufacturing units were discussed or approved, from **8th January 2021 to the present date**.
7. That provide **copies of the official note sheets, file notings, or internal correspondence** that formed the basis for taking decisions related to the **revocation of CTOs, issuance of closure orders, or any statutory directions** against Gutka and Pan Masala manufacturing units during the period from **8th January 2021 to the present date**.

I hereby inform that following formalities have been completed by me:

That I have deposited the requisite fee of Rs. 10/- by way of Postal Order bearing number 66F 324678) favoring the PIO, Uttar Pradesh Pollution Control Board (UPPCB), 10-A, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Uttar Pradesh, India, dated 13.06.2025.

- **That I am 'Citizen' of India and I am asking the information as 'Citizen'.**

Saddam Mujeeb

(Saddam Mujeeb)

13.06.2025



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F.No. CP-20/11/2025-UPC-II-HO-CPCB-HO

Date: 21.07.2025

To,

Saddam Mujeeb
151/1, Second Floor, Street No. 9
Zakir Nagar, Jamia Nagar, New Delhi-110025

Sub: - Information on RTI application Reg. No. CPCBD/R/P/25/00078-Reg

Sir,

This has reference to aforesaid RTI application dated 19.06.2025. The information available with UPC-II division is given below:

Para 1-3)

CPCB vide letter dated 22.10.2021 had imposed Environmental Compensation and issued show cause and closure direction to 31 gutkha/ pan masala manufacturing units for violation of provision 4(1(f)) of PWM rules. The details of the same are available on CPCB Website.

Para 4-6)

Consent to Operate (CTO) under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 is issued or renewed by the respective State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs). The concerned SPCB or PCC may please be contacted for the required information.

Yours faithfully

(Divya Sinha)
CPIO & I/C UPC-II

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

RTI MATTER

No. MSCB/CPCB/2025/00078

/4921

ORDER

08/09/2025

1. Seen the appeal preferred by Shri Saddam Mujeeb R/o 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi, the appellant, vide RTI appeal registration No. CPCBD/A/P/25/00009 dated 06/08/2025 under Section 19 of the Right to Information Act, 2005.
2. I have gone through the entire records available in the file including the application under RTI Act, 2005 vide RTI Reg. No. CPCBD/R/P/25/00078 dated 19/06/2025 and the reply of CPIO vide letter no. CP-20/11/2025-UPC-II-HO-CPCB-HO dated 21/07/2025.
3. The appeal has been examined and CPIO is directed to provide relevant information in accordance with provisions under the RTI Act, 2005 within 10 days of receipt of this order.

In view of the above facts, I conclude the Appeal as Disposed. A copy of this order may be given to all concerned.

(Bharat Kumar Sharma)
Appellate Authority

To,

Shri Saddam Mujeeb
R/o 151/1, Second Floor, Street No. 9, Zakir Nagar
Jamia Nagar, New Delhi-110025

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

Speed Post
ID-6648

Dated: 18.06.2025

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd Floor, Block-I, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>
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F. No. DPCC/SPIO/RTI /6648/2025/ 166

Dated 21/07/2025

To,

Sh. Saddam Mujeeb
 151/1, 2nd Floor, Street No-9
 Zakir Nagar, Jamia Nagar
 New Delhi-110025

Sub.: Information under Right to Information Act, 2005, sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor, Street No-9, Zakir Nagar, Jamia Nagar, New Delhi-110025 (ID-6648) dated 18.06.2025.

Sir,

Please find enclosed herewith the information sought by you vide RTI application received on 18.06.2025.

If you are not satisfied with the information as provided to you ,you may file an appeal under section 19 of the RTI Act, 2005 to the first Appellate Authority, whose particulars are as under:

“Member Secretary, DPCC, 3rd Floor, Block-I, DMRC IT Park, Shastri Park, Delhi-110053”.

Yours sincerely,


 (M.S. Rawat)
 SPIO, DPCC

Encl: as above

RTI ID No: 6648
Dated:- 18.06.2025

CMC-VI, Delhi Pollution Control Committee

F.No. - DPCC/CMC-VI/2025/RTI/597

Dated: 16/07/2025

Subject: Information under RTI Act 2005, sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor, St. No. 9, Zakir Nagar, Jamia Nagar, Delhi - 25

Reply :-

1. Total 04 CTO has been granted to the units in the activity of "Supari (Betelnut) and Pan Masala Grinding" after 08.01.2021 in West District as per records available online.
- 2-7. No such action/notices found after 08.01.2021 as per records available in CMC-VI.



Vivek Kr. Pandey
AEE(CMC-VI)



S. K. Goyal
SEE(CMC-VI)



Ajeeta Agrawal
AD (CMC-VI)

SPIO

RTI/D/6648

17/7/25

RTI ID No. 6648**Date: 18.06.2025**

Reply of Information under RTI Act 2005, Sought by Sh. Saddam Mujeeb,
151/1, 2nd Floor, St. No 09, Zakir Nagar, Jamia Nagar, New Delhi-110025.

Q.NO	REPLY
1	May please refer https://dpccocmms.nic.in/ for details.
2	No such compiled data is available in office of CMC-IV.
3-7	May please refer (https://dpccocmms.nic.in/standardMaster/consentActivityList.jsp) for details.

(T/C-CMC-IV)

1906/CMC-IV
09/07/2025

09/07/2025
(Sarim Zameer)
JEE CMC-IV

To
SPIO, DPCC

Sloshy bus

RTI D/1329
14/07/25

21

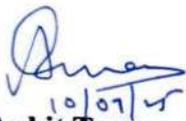
ID No. 6648

Dated: - 18.06.2025

Sub: - Information under RTI Act, 2015 sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor. St. No - 9, Zakir Nagar, Jamia Nagar, New Delhi - 110025.

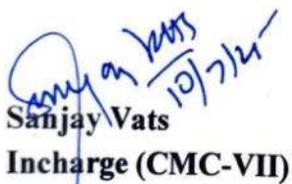
Ans: - 1. Please refer DPCC Website at <https://dpcc.delhigovt.nic.in>.

Ans: - 2, 3, 4, 5, 6 & 7. No compile data available in the material form.


10/07/25
Ankit Tomar
AEE (CMC-VII)


10/07/25
Ashish
JEE (CMC-VII)


10/07/25
Ravinder
DEO (CMC-VII)


10/07/25
Sanjay Vats
Incharge (CMC-VII)

SPIO

CMC-VII/93/
11/07/2025

RTI/1298
11/07/25

CMC-V/651
09/07/2025

ID No: 6648

Date: 18.06.2025

Subject: Information under RTI Act, 2005 sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025.

Reply:

S. No.	Reply
Questions (1-4)	Kindly refer to official Website of DPCC (www.dpcc.delhigovt.nic.in).
Questions (5-7)	No such compiled information available in CMC-V.


Vikas Khatuja
EE, CMC-V


Vaibhav Kumar
AEE, CMC-V


Sajjan Kumar
JEE, CMC-V

SPIO

RTI/D/1287
10/07/25

RTI ID No. 6648Date: 18.06.2025Reply of Information under RTI Act 2005, Sought by Sh Saddam Mujeeb,
151/1, 2nd floor ,St. no-9, Zakir Nagar ,Jamia Nagar , New Delhi 110025

Q. No.	Reply
1-8	There is no unit engaged in Gutka and Pan Masala manufacturing in the area of CMC 2 as per the OCMMS record.

1334 / CMCI
30/06/25

RTI ID / 130
1/7/25

Arjun
AEE, CMC-2

Arjun
JEE, CMC-2
Mansh
JEE, CMC-2

Ph
EE, CMC-2

To
SPIO, DPCC

Arjun

ID No. 6648

Date:-18.06.2025

Reply w.r.t. information sought by Sh. Saddam Mujeeb, 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025 under RTI Act, 2005

Ans.1-7. No such compiled information available.


Incharge(CMC-III)


AEE(CMC-III)


JEE(CMC-III)

SPIO

1193/cmc-III
30-6-25

RTI/D/124
30/06/25

S48/CMC-I
11/7/25

25

ID No. : 6648

Date: 18.06.2025

Subject: Information under RTI Act, 2005 sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025.

Reply:

S.No.	Reply
1	Information available on DPCC website. Please refer DPCC OCMMS portal. https://dpccocmms.nic.in/
2-7	No such compiled information available with CFC-I in material form.

Priyank
10/07/2025
Priyank Khatri
JEE, CMC-I

Ajay Singh Meena
AEE, CMC-I

Ajay
11/07/25

M.S. Rawat
11/7/25
M.S. Rawat
SEE, CMC-I

RTI 10/1344
15/07/25

S/O

Annexure No. A-5

प्रारूप-6

पत्र संख्या 461 / आर0टी0आई-269 / 2025

दिनांक-14 / 08 / 2025

प्रेषक:

जन सूचना अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
बी-18/3, आवास-विकास कालोनी,
उन्नाव दूरभाष: 0515-2830488

सेवा में,

श्री सदाम मुजिद पुत्र श्री मुजिद अहमद,
पता-1511 11nd पलोर नं0-09 जाकीर नगर, जामिया नगर,
नई दिल्ली।

महोदय,

कृपया सूचना का अधिकार अधिनियम, 2005 के अधीन सूचना उपलब्ध कराये जाने के संबंध में बोर्ड मुख्यालय के पत्रांक-एच 30168/सी-5/सा0-20/आर0टी0आई0/2025 दिनांक 14.07.2025 के माध्यम से प्रेषित पत्र इस कार्यालय में दिनांक 14.07.2025 को ई-मेल के माध्यम से प्राप्त है, का संदर्भ ग्रहण करने का कष्ट करें।

आप द्वारा मागी गई सूचना दी जाती है, जो निम्नवत् है:-

क्र0 सं0	चाही गई सूचना	सूचना/उत्तर
1	That the number of Gutka and Pan Masala manufacturing units to whom SPCB has issued CTO/CTE from 8th January 2021 to the present date.	One number of Gutka and Pan Masala manufacturing units, SPCB has issued CTO from 8th January 2021 to the present date.
2.	That, from 8th January 2021 to the present date, number of Gutka and Pan Masala manufacturing units to whom notices have been served after direction of CPCB under Section 5 of the Environment (Protection) Act, 1986 for the enforcement of the Plastic Waste Management Rules, 2016, for storing, packing, or selling such products in plastic packaging from 8th January 2021 date. Please provide the copies of notices.	सूचना कार्यालय अभिलेखों में धारित नहीं है।
3.	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units that have been ordered to shut down or whose operations have been suspended or closed following the issuance of these notices.	सूचना कार्यालय अभिलेखों में धारित नहीं है।
4.	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units upon which Environmental Compensation has been imposed for violations of environmental laws or the Plastic Waste Management Rules, during the period from 8th January 2021 till date.	सूचना कार्यालय अभिलेखों में धारित नहीं है।
5.	That, from 8th January 2021 to the present date, the detail of revocation, suspension, or non renewal of Consent to Operate (CTO) for any Gutka and Pau Masala manufacturing units during the same period, including grounds and dates of action.	सूचना कार्यालय अभिलेखों में धारित नहीं है।

(2)

6.	That provide copies of the Minutes of Meetings held by the Pollution Control Board or relevant authorities wherein decisions regarding revocation of Consent to Operate (CTO) closure of units, or issuance of directions against Gutka and Pan Masala manufacturing were dispenses, I or approved, lives Rit January 2021 in the present date.	सूचना कार्यालय अभिलेखों में धारित नहीं है।
7.	Than provide copies of the official not sheets, file noting, or internal correspondence that formed the bases to talking decision related be the revocation of CTOs, issuance of closure orders, or any statutory directions against Gutka and Pan Masala manufacturing units during the period from 8th January 2021 to the present date.	सूचना कार्यालय अभिलेखों में धारित नहीं है।

यदि आप उपर्युक्त उत्तर से संतुष्ट नहीं है तो आप सम्बन्धित अधिनियम की धारा 19(1) के अधीन इस पत्र के प्राप्त होने के दिनांक से तीस दिन के भीतर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत् है:-

प्रथम अपीलीय प्राधिकारी, क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बी-18/3, आवास विकास कालोनी, उन्नाव दूरभाष नं०-0515-7962487।

भवदीय

(महेन्द्र सिंह)

सहा०पर्या अभियंता/जन सूचना अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड, उन्नाव

प्रतिलिपि:-जन सूचना अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित है।

जन सूचना अधिकारी

सूचना का अधिकार अधिनियम 2005 के अधीन मांगी गयी सूचना उपलब्ध कराये जाने हेतु प्रारूप प्रारूप-5

पत्र सं० 6.13/सा-78/25

दिनांक 28-8-25

प्रेषक,

जनसूचना अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
कानपुर।

सेवा में,

श्री सददाम मुजिद पुत्र श्री मुजिद अहमद
पता- 151/1 द्वितीय तल, स्ट्रीट नं०-9
जाकिर नगर, जामिया नगर
नयी दिल्ली।

महोदय

कृपया सूचना का अधिकार अधिनियम, 2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में आप द्वारा प्रेषित आवेदन पत्र जो बोर्ड मुख्यालय के माध्यम से दिनांक 29.07.2025 को इस कार्यालय में प्राप्त है, का संदर्भ लेने का कष्ट करें। आप द्वारा मांगी गयी सूचना दी जाती है, जो निम्नवत् है:-

बिन्दु सं०- 1 कार्यालय अभिलेखानुसार 06 इकाइयाँ।

बिन्दु सं०- 2 कार्यालय अभिलेखानुसार शून्य।

बिन्दु सं०- 3 कार्यालय अभिलेखानुसार सन्दर्भित सूचना संलग्न है।

बिन्दु सं०- 4 बिन्दु सं० 3 के अनुसार।

बिन्दु सं०- 5 बिन्दु सं० 02 के अनुसार।

बिन्दु सं०- 6 कार्यालय अभिलेखानुसार सन्दर्भित सूचना कार्यालय अभिलेखों में उपलब्ध नहीं है।

बिन्दु सं०- 7 बिन्दु सं० 02 के अनुसार।

यदि आप उपर्युक्त उत्तर से संतुष्ट नहीं है तो आप सम्बन्धित अधिनियम की धारा 19(1) के अधीन इस पत्र के प्राप्त होने के दिनांक से तीस दिन के भीतर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत् है:-

क्षेत्रीय अधिकारी/प्रथम अपीलीय अधिकारी
5243, सदभावना नगर, आवास विकास फेस-3,
कल्यानपुर, कानपुर नगर।

जनसूचना अधिकारी

प्रतिलिपि:-निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जनसूचना अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. प्रथम अपीलीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर।

जनसूचना अधिकारी

Sr. No	Name & address of Pan Masala units
1	Maa Vindhyavasini tobacco pvt ltd, 133/P-1/217 Transport nagar kanpur
2	Trimurti Fragrances pvt ltd, 133/233, 234 & 235 Transport nagar, kanpur
3	Trimurti Fragrance pvt ltd (Trimurti freshner and flavours) 133/231 A Transport nagar, kanpur
4	Pan Parag india ltd(Kothari products) Factory no- 6 & 7 Ind area fazalganj kalpi road, kanpur
5	Maa vindhyavasini tobacco pvt ltd, 133/P-1/217 transport nagar, kanpur

Annexure no A-7

Annexure No. A-

To,

Saddam Mujeeb
Resident of 151/1, Second Floor, Street No.9,
Zakir Nagar, Jamia Nagar, New Delhi-110025
Mail:info.thecitizensfoundation@gmail.com

Subject: Information under RTI Act, 2005

Sir,

With reference to the above, please find herewith the information sought by you pertaining to Dibrugarh, Tinsukia, Lakhimpur and Dhemaji Districts of Assam which falls under Zone III (Regional Office, Dibrugarh and Regional Office, Tinsukia) under RTI Act, 2005 of

Reply to Query 1: SPCB has not issued any CTE/CTO to the Gutka and Pan Masala Unit under the Regional Office Dibrugarh and Tinsukia of Assam till dated.

Reply to Query 2: No notice has been served.

Reply to Query 3: Nil. Refer reply no. 1.

Reply to Query 4: Environmental compensation has not been imposed for violations of Environmental laws or the Plastic Waste Management Rules under Regional Office Dibrugarh and Tinsukia Assam Pollution Control Board.

Reply to Query 5: Refer reply no. 1.

Reply to Query 6: Refer reply no. 1.

Reply to Query 7: Refer reply no. 1.

Digitally signed by
RITA SARANIA
Date: 25-07-2025
16:14:15

(Rita Sarania)

SEE & PIO

Assam Pollution Control Board

975
Annexure no A-8 31

Annexure No. A-8

Form C

(See rule-4(1))

Supply and / or rejection of information to the applicant R.P.A.D

No .GPCB/RTI/ID-128/2025-26/ 872147

21 AUG 2025

TO,
Shri Saddam Mujeeb
151/1, Second Floor, street No.9,
Zakir Nagar, Jamia Nagar,
New Delhi-110025.

SUB: Seeking Information under the RTI Act-2005.
Ref: (1) Your Application Date:24/07/2025.
(2) Received on Transferred in our Office Date: 30/07/2025

Sir,

This is with reference to your application which has been received on 30/07/2025 requesting for supply of information/documents under the Right to Information Act, 2005.

1. Required information/documents sought for by you in your above application are enclosed herewith.

Total page- 05 (without charge)

2. If you are aggrieved by the above decision, you may prefer an appeal to Appellate Authority, Shri. M.R.Macwana, Senior Environment Engineer, Gujarat Pollution Control Board, "Paryavaran Bhavan", Section - 10 /A, Gandhinagar - 382010 within thirty days from the date of receipt of the decision.

For & On Behalf of
Gujarat Pollution Control Board,

Smt. S.V. Bhargava
21/8

(Smt.S.V.Bhargava)
Environment Engineer &
Public Information Officer,
GPCB, Head Office, Sector-10/A,
Gandhinager-382010

GPCB/RTI/ID-128/2025-26/

TO,

Shri Saddam Mujeeb
151/1, Second Floor, street No.9,
Zakir Nagar, Jamia Nagar,
New Delhi-110025.

SUB: - Regarding information under RTI Act-2005.

REF :- 1) This Letter NO: GPCB/RTI/ID NO.128/869822/2025-26
Date:31/07/2025.

Sir,

The applicant Saddam Mujeeb, Delhi, asked applicable information as above mentioned in reference the information are as under.

No.	QUESTION	ANSWER
1.	That the number of Gutka and Pan Masala manufacturing units to whom SPCB has issued CTO/CTE from 8 th January 2021 to the present date.	The information is not readily available in the format sought by the applicant.
5	That, from 8 th January 2021 to the present date, details of revocation, suspension or non-renewal of Consent to Operate (CTO) for any Gutka and Pan Masala manufacturing units during the same period, including grounds and dates of action.	If applicant asks any specific information the same shall be made available as per the available office records in compliance with the provisions of RTI Act-2005.
7	That provide copies of the official note sheets, file notings, or internal correspondence that formed the basis for taking decisions related to the revocation of CTOs, issuance of closure orders, or any statutory directions against Gutka and Pan Masala manufacturing units during the period from 8 th January 2021 to the present date.	

આ માહિતી આર.ટી.આઈ. એક્ટ
હેઠળ આપવામાં આવેલ છે.
HO, GPCB, GANDHINAGAR

GPCB/RTI/ID/128 On & Behalf of Gujarat Pollution Control Board

Name of Unit	Name of unit Head	Sign
Bharuch	Dr. S.N.Agravat	
Kutch East, Kutch West	Shri M.R.Macwana	
A'bad East	Shri A.M.Chauhan	
Morbi, Rajkot	Smt. S.V.Bhargava	
Mahesana	Shri N.A.Shah	
Gandhinagar, Nadiad	Shri H.I.Maniar	
Vadodara, Anand	Shri B.D.Prasad	
Surat, Navsari	Shri T.C.Patel	
Ankleshwar	Shri J.M.Mahida	
Junagadh, Porbandar	Shri D.P.Patel	
Ahmedabad Rural, Jamnagar	Shri A.J.Rathod	
Jetpur	Smt. A.J.Patel	
Surendranagar, Palanpur	Shri S.B.Parmar	
Ahmedabad City, Godhara	Shri M.G.Patel	
Himmatnagar, Bhavnagar.	Shri A.R. Mistry	
Vapi, Sarigam	Smt J.B.Pandya	

આ મહિત્તી આર.ટી.આઈ. એક્ટ
કે હેઠળ અપવાદમાં આવેલ છે.
HO, GPCB, GANDHINAGAR

સર્કલ
વ.વ.
HAE

ID No. 128

Plastic Unit

NO: GPCB/RTI-ID-128/2025-26/

Date: /08/2025

To,
Public Information Officer,
Gujarat Pollution Control Board,
Gandhinagar.

Subject: Application for giving the information under right to information act, 2005

Reference: (1) GPCB/RTI/ID-128/2025-26/869822 received on 02/08/2025.

(2) Name of applicant: Saddam Mujeeb, Delhi.

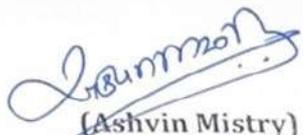
Dear Sir,

Considering the above subject and reference, required information asked by applicant Shri Saddam Mujeeb regarding enforcement of Plastic Waste Management Rules -2016 against Gutka and Pan Masala manufacturer Gujarat under RTI Act, 2005 is as under.

Point No.	Information Asked	Reply
2.	That, from 8th January 2021 to the present date, number of Gutka and Pan Masala manufacturing units to whom notices have been served after direction of CPCB under Section 5 of the Environment (Protection) Act, 1986 for the enforcement of the Plastic Waste Management Rules, 2016, for storing, packing, or selling such products in plastic packaging from 8th January 2021 to date . Please provide copies of notices.	One number of Gutka and Pan Masala manufacturing units have been issued Closure direction under Section 5 of the Environment (Protection) Act, 1986. (3 Pages)
3.	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units that have been ordered to shut down or whose operations have been suspended or closed following the issuance of these notices.	M/s. Madhu Fragrances Pvt Ltd, S No 487/1, Tajpur Road, B/H Sushma Namkin, Changodar, Ta: Sanand, Dist: Ahmedabad.
4.	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units upon which Environmental Compensation has been imposed for violations of environmental laws or the Plastic Waste Management Rules , during the period from 8th January 2021 till date.	Rs.28,20,000/-Environmental Compensation has been imposed for violations of the Plastic Waste Management Rules-2016.

Yours Faithfully,

આ માહિતી આર.ટી.આઈ. એક્ટ
હેઠળ આપવામાં આવેલ છે.
HO, GPCB, GANDHINAGAR


(Ashvin Mistry)
Unit Head

Plastic Waste Management



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

CLOSURE DIRECTION UNDER SECTION (5) OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF PLASTIC WASTE MANAGEMENT RULES, 2016 AS AMENDED FROM TIME TO TIME.

WHEREAS, you M/s. Madhu Fragrances Pvt. Ltd. is having an industrial plant Sr. No.: 487/1, Tajpur Road, B/H. Sushma Namkin, Chandoder, Tal. Sanand, Dist. Ahmedabad for manufacturing Pan masala sachets and using plastic for the packaging.

AND WHEREAS, Ministry of Environment, Forest and Climate Change notified the Plastic Waste Management Rules, 2016 in exercise of the powers conferred under section 3, 6 and 25 of the Environment (Protection) Act, 1986 vide Notification no. G.S.R. 320(E) dated 18/03/2016 and further amended vide notification no. G.S.R. 285(E) dated 27/03/2018, Notification no. GSR 571(E) dated: 12/08/2021 & GSR 133(E) dated: 16/02/2022.

AND WHEREAS as per Plastic Waste Management Rules, 2016 you are covered under the definition of "Brand Owner".

AND WHEREAS Under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing packing or selling gutkha, tobacco and pan masala in all forms.

AND WHEREAS Under Rule 4 (i) of PWM Rules 2016- Plastic material in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

AND WHEREAS as per rule-12(1) of the Plastic Waste Management Rules, 2016 and amended further, Gujarat Pollution Control Board is the prescribed authority for the enforcement of the provisions of the Plastic Waste Management, Rules 2016 and amended further, related to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

AND WHEREAS as per the rule-9(2) primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market and have to establish a system for collecting back the plastic waste generated due to their products. This plan of collection is to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal.

AND WHEREAS in the matter of O.A. no. 997/2020 and 28/2020 Hon'ble NGT has directed to SPCBs/PCC/CPCB to ensure that the producers/Brand owner obtained registration and fulfill EPR liability as per provisions of the Plastic Waste Management Rules, 2016.

AND WHEREAS, CPCB has issued direction under section 5 of the Environment (Protection) act, 1986 to SPCBs/PCCs and direct to identify the Brand owners/ producers operating without Registration and take action against the defaulting units as per provisions of Plastic Waste Management Rules, 2018 which shall include closure of their operations, and levying Environmental Compensation.

AND WHEREAS, CPCB has issued direction under section 5 of the Environment (Protection) act, 1986 to SPCBs/PCCs and directed for Enforcement of provisions of Plastic Waste Management Rules for storing, packing or selling Cigarette, Gutkha, Tobacco and plan masala in all forms.

AND WHEREAS, earlier also you have been issued direction under section 5 of the Environment (Protection) act by CPCB on 22 Oct, 2021 for manufacturing Pan masala sachets and using plastic for the packaging and subsequently revocation granted on 29 June 2022.



AND WHEREAS, Regional Office, Ahmedabad (Rural) has inspected your unit on 21/09/2022 under Section 10 of the Environment (Protection) Act, 1986. During inspection unit was found in operation & following non-compliances were observed:

- It is observed that about 25 kg empty Pan masala sachet of plastic packaging material has been dumped on service road of Changodar Bavla highway.
- Unit is engaged in mfg. of Pan Masala in sachets (i.e. Mahek Silver Brand).
- It is learnt that earlier "Madhu Fragrances Pvt.Ltd "was being in operation at this location. Presently, unit namely "Madhu aeromatic Ltd "has took over the unit and engaged in mfg. of Pan Masala in sachets (i.e. Mahek Silver Brand).
- During visit it is observed that unit is using plastic material (multilayer packing material containing plastic) for packing of pan masala (sachets).
- Approx 21 MT/M packaging material used for Pan Masala sachet packing.
- Unit is in operation without obtaining CTE/CCA of the Board.

AND WHEREAS, You have not obtained registration under Form-I as per Plastic Waste Management Rules, 2016 with approval EPR action plan.

AND WHEREAS, for above non-compliance written remarks were given on site. However till date you have neither submitted reply nor complied with the said non-compliance.

Under the circumstances, **I, D. M. Thaker**, Member Secretary of the Gujarat Pollution Control Board in exercise of powers conferred on file no. Legal-G-28 under Section (5) of the Environment (Protection) Act 1986, issue the direction as below for non-compliance of Plastic Waste Management Rules, 2016 and amended:-

1. To stop the production and operation of your industrial plant on the above mentioned site immediate effect from the date of issue of this order.
2. To direct concerned authority to stop supply of electricity & water with immediate effect.
3. Immediately stop your plant if runs on captive power plant (CPP) or D.G set.
4. The industry shall close down its operation with immediate effect and not resume its operation till it switch over to Environmental sound alternative.
5. The industry submits time bound action plan to switchover to Environmental sound alternative.
6. Immediately industry shall stop usage of plastic material, in any form including Vinyl Acetate- Maleic Acid - Vinyl Chloride Copolymer, for packaging gutkha, pan masala and tobacco in all forms.
7. Comply with Plastic Waste Management Rules, 2016 as amended from time to time.

If, the above directions are not complied, you are liable for prosecution under Section 15 of the Environment (Protection) Act -1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One lac or both.

This order is issued after obtaining permission from competent authority.

- 5 - 4 -

(D. M. Thaker)
Member Secretary

NO: GPCB/RP-ABD-C-1121/ID-76559/

/dated: / /2022

To,
M/s. Madhu Fragrances Pvt. Ltd,
Sr. No.: 487/1, Tajpur Road,
B/H. Sushma Namkin, Chandoder,
Tal. Sanand, Dist. Ahmedabad

આ માહિતી આર.ટી.આઈ. એક્ટ
હેઠળ આપવામાં આવેલ છે.
HO, GPCB, GANDHINAGAR



981 37
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Copy to.

1) ✓ The Chairman and Managing Director, Uttar Gujarat Vij Company Ltd, Visnagar Road, Dist. Mehsana.....I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Madhu Fragrances Pvt. Ltd., Sr. No.: 487/1, Tajpur Road, B/H. Sushma Namkin, Chandoder, Tal. Sanand, Dist. Ahmedabad with immediate effect from date of issue of this order & intimate to us accordingly in written.

2) The Deputy Engineer, Sub Division Office, Uttar Gujarat Vij Company Ltd, Sub Divisional Office, Bopal, Dist. Ahmedabad.....I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Madhu Fragrances Pvt. Ltd. Sr. No.: 487/1, Tajpur Road, B/H. Sushma Namkin, Chandoder, Tal. Sanand, Dist. Ahmedabad Ahmedabad with immediate effect from date of issue of this order & intimate to us accordingly in written.

D. M. Thaker
29/10/2021
(D. M. Thaker)

Member Secretary

આ માહિતી આર.ટી.આઈ. એક્ટ
હેઠળ આપવામાં આવેલ છે.
HO, GPCB, GANDHINAGAR

Outward No.: 687308, 29/10/2022

RTI-ID-128

Date: 12 | 08 | 2025

To,
The Public Information officer,
Gujarat Pollution Control Board,
Gandhinagar.

Sub: Regarding Information under RTI Act-2005.
Ref: No. GPCB/RTI/ID No. 128/2025-26/869822, Dated. 31/07/2025.

Sir,

In connection with above subject and reference, reply for Point No. 6 is as under below.

Sr. No.	Information	Details
6.	That provide copies of the Minutes of Meetings held by the Pollution Control Board of relevant authorities wherein decision regarding revocation of Consent to Operate (CTO), closure of units, or issuance of direction against Gutka and Pan Masala manufacturing units were discussed or approved, from 8th January 2021 to the present date.	As per available office record, no information available with this office, hence consider details as "Nil".

Prepared By

D. B. Prajapati
D. B. Prajapati
SO - PH Branch



For and on behalf of
Gujarat Pollution Control Board,

(D. P. Patel)
(D. P. Patel)
Unit Head - P2 Branch

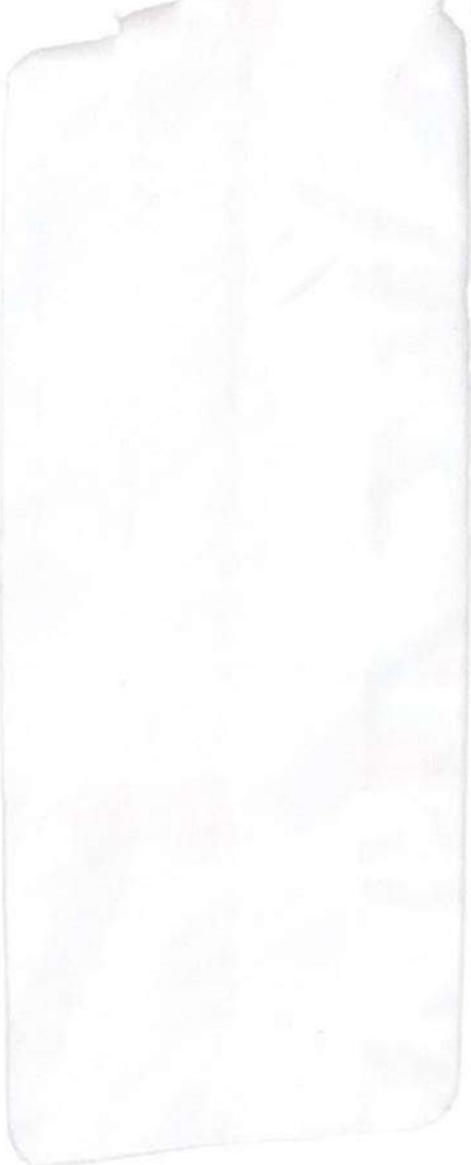
983



GUJARAT POLLUTION CONTROL BOARD

"Paryavaran Bhavan", Sector No. 10-a, Gandhinagar - 382 010

RLPOD
382010 29 09 2025
7D70 06505046



Your Positive Attitude for Control for Pollution is welcome

40

RTI / 10 - 128 /

872147

Outward No. G.P.C.B./

ACKNOWLEDGEMENT

Received

Registered / Letter / Post Card /
Packet / Insured / Parcel No. 1

Regd No.
G. N. R. H.O.
382 010

21 / 8 / 25

984

Address to (Name) Shri' Suddhama Mijeeb

N. Delhi

Insured for rupees

Date of Delivery

Signature of Addressee

Roll 54
INDIAN POST AND TELEGRAPH DEPT.



DATE STAMP

SENDER'S ADDRESS

Gujarat Pollution Control Board
"Paryavaran Bhavan", Sector No. 10-A,
GANDHINAGAR,-GUJARAT Pin - 382 010



राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल

मुख्यालय, 4, संस्थानिक क्षेत्र, झालाना बूंगरी, जयपुर - 302004
 फोन नं.: 0141-2716800, 2716816 ई-मेल : member-secretary@rpcb.nic.in
 हेल्पलाईन नं. : 0141-2716877



रजिस्टर्ड-पोस्ट

क्रमांक: एफ-1(69/25-26) राप्रनिम/आर.टी.आई./ 530

दिनांक: 02/07/25

श्री सदाम मुजिब
 पुत्र श्री मुजिब अहमद, रेसिडेन्ट ऑफ
 151/1, सैकण्ड फ्लोर, स्ट्रीट नं. 9, जाकीर नगर,
 जामिया नगर, नई दिल्ली-110025
 मो.नं.-9990544633

विषय:- सूचना का अधिकार अधिनियम, 2005 के अन्तर्गत चाही गई सूचना के संबंध में।
 संदर्भ:- आपका RTI, Act-2005 के अंतर्गत प्रस्तुत आवेदन पत्र दिनांक 13.06.2025
 (कार्यालय में प्राप्त दिनांक 17.06.2025)।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि संदर्भित पत्र द्वारा चाही गई सूचना हेतु राज्य मण्डल मुख्यालय स्थित संबंधित लोक सूचना अधिकारी यथा शाखा प्रभारी प्लास्टिक शाखा को पत्र अग्रेषित किया गया था। संबंधित लोक सूचना अधिकारी से प्राप्त प्रत्युत्तर अनुसार आप द्वारा चाही गई सूचना राज्य मण्डल के समस्त क्षेत्रिय कार्यालयों से संबंधित है अतः उक्त सूचना क्षेत्रिय कार्यालयों से स्वयं के स्तर पर प्राप्त करें।

तथापि उपरोक्त सूचना/जवाब से असन्तुष्ट होने पर सूचना प्राप्त होने की दिनांक से 30 दिवस के भीतर प्रथम अपीलीय अधिकारी एवं सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर के समक्ष प्रथम अपील दायर की जा सकती है।

भवदीय,

(प्रेमा लाल)

राज्य लोक सूचना अधिकारी
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर

Signature valid



Digitally signed by Prema Lal Raigar
 Designation: Chief Environmental
 Engineer
 Date: 2025.07.01 13:10:11 IST
 Reason: Approved

987

43



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263, 2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

एफ 16 (जनरल-1) राप्रनिम / प्लास्टिक / 31

दिनांक :- 20/6/2025

राज्य लोक सूचना अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर ।

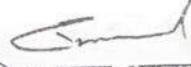
विषय: सूचना का अधिकार अधिनियम 2005 के अन्तर्गत श्री सदम मुजिब पुत्र श्री मुजिम अहमद, रेसिडेन्ट ऑफ 151/1, सैकण्ड फ्लोर, स्ट्रीट नं. 9, जकिर नगर, जामिया नगर, नई दिल्ली-110025 द्वारा माँगी गई सूचना बाबत।

संदर्भ: आर. टी. आई. शाखा का पत्र क्रमांक एफ-1(69/2025-26) राप्रनिम / आर.टी.आई. / 462
दिनांक : 18.06.2025.

महोदय,

उपरोक्त विषयान्तर्गत, संदर्भित पत्र के माध्यम से चाही गई सूचना राज्य मण्डल के समस्त क्षेत्रिय कार्यालयों से संबंधित है अतः सूचना क्षेत्रिय कार्यालयों से प्राप्त करना उचित होगा। अग्रिम कार्यवाही हेतु सादर प्रेषित है।

भवदीय,


(अरविन्द कुमार अग्रवाल)
शाखा प्रभारी (प्लास्टिक वेस्ट)

R11-333
24/06/2025


24/06/2025
Supdt SD
A. K. Leneer


25/06/25
A. K. 0

Annexure No. A-10⁴⁴

HARYANA STATE POLLUTION CONTROL BOARD
 Plot No. 1, Sector-15, Part-II, Sonipat
 Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/1144

Dated: 27/6/2025

To

Sh. Mujeeb Ahmed,
 Resident of 151/1, Second Floor,
 Street No. 9, Zakir Nagar, Jamia Nagar,
 New Delhi-110025.

Sub: Information under Section 5 (4) & 5(5) of RTI Act, 2005.

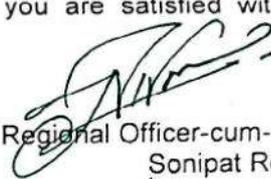
Kindly refer to your RTI application dated 13.06.2025 received on dated 20.06.2025 through Head Office letter No. HSPCB/RTI/153/2025/139-1425 dated 20.6.2025 on the subject noted above.

In this connection, it is intimated that the point wise information as asked by the applicant as per record of this office is as under:-

Sr. No.	Points	Reply
1	That the number of Gutka and Pan Masala manufacturing units to whom SPCB has issued CTO/CTE from 8th January 2021 to the present date	As per this office record, presently total 4 No. of Pan Masala manufacturing units obtained valid CTO from the Board.
2	That, from 8th January 2021 to the present date, number of Gutka and Pan Masala manufacturing units to whom notices have been served after direction of CPCB under Section 5 of the Environment (Protection) Act, 1986 for the enforcement of the Plastic Waste Management Rules, 2016, for storing, packing, or selling such products in plastic packaging from 8th January 2021 to date . Please provide the copies of notices.	No such type of notice has been issued by this office for the enforcement of the Plastic Waste Management Rules, 2016, for storing, packing, or selling such products in plastic packaging from 8th January 2021 to date.
3	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units that have been ordered to shut down been suspended or closed or whose operations have following the issuance of these notices.	Such type of information treated as Nil.
4	That, from 8th January 2021 to the present date, the names and details of Gutka and Pan Masala manufacturing units upon which Environmental Compensation has been imposed for violations of environmental laws or the Plastic Waste Management Rules , period from during the 8th January 2021 till date .	Such type of information treated as Nil.
5	That, from 8th January 2021 to the present date, the details of revocation, suspension, or nonrenewal of Consent to Operate (CTO) for any Gutka and Pan Masala manufacturing units during the same period, including grounds and dates of action .	Such type of information treated as Nil.
6	That provide copies of the Minutes of Meetings held by the Pollution Control Board or relevant authorities wherein decisions regarding revocation of Consent to Operate (CTO), closure of units, or	Relates to Head Office, Panchkula.

	issuance of directions against Gutka and Pan Masala manufacturing units were discussed or approved, from 8th January 2021 to the present date.	
7	That provide copies of the official note sheets, file notings, or internal correspondence that formed the basis for taking decisions related to the revocation of CTOs, issuance of closure orders, or any statutory directions against Gutka and Pan Masala manufacturing units during the period from 8th January 2021 to the present date.	As per this office record, no such type of i.e. revocation of CTO, issuance of closure order has been issued by this office against Gutka and Pan Masala manufacturing units during the period from 8th January 2021 to the present date.

Note: If you are not satisfied with the above said given information. You may visit this office for further clarification/information during working hours (09:00 AM to 05:00 PM) on working days. In case you will not visit this office it will be presumed that you are satisfied with the information.


Regional Officer-cum-SPIO,
Sonipat Region.

Endst. No. HSPCB/SR/2025

Dated:...../...../2025

A

A copy of the above is forwarded to the SPIO-cum-EE (HQ), Haryana State Pollution Control Board, Panchkula w.r.t. letter No. dated HSPCB/RTI/153/2025/139-1425 dated 20.06.2025 for kind information please.


Regional Officer-cum-SPIO,
Sonipat Region.

Sr. No.	Name of unit	Address of Unit	Product	Grant status
1	Dharampal Satyapal Limited	Plot No.2. HSIIDC Industrial Estate, Kundli, Sonipat, Haryana-131028	Pan masala	01/04/2025 - 31/03/2030
2	RAJDARBAR GROUP PVT LTD	KHASRA NO. 38//16,17 VILLAGE FIROZPUR BANGER, KHARKHODA, SONIPAT	Pan Masala	01/07/2024 - 31/03/2029
3	VISHNU AROMATICS PVT LTD	KHASRA NO 22//4/2/3 RATHDHANA ROAD LIWASPUR DISTT SONIPAT	Pan Masal	01/05/2018 - 31/03/2028
4	Dharampal satyapal Limited	Plot No 571 Sector 38 HSIIDC Food Park RAI Sonipat 131029	Pan Masala	19/06/2024 - 31/03/2026



Advance Service - Rejoinder to the Reply Affidavit filed on behalf of respondent no.1 in the matter titled 'The Citizens Foundation vs. Central Pollution Control Board (CPCB) & Ors'

Vikrant Chawla <vikrantchawlaadv@gmail.com>

Wed, Mar 11, 2026 at 6:35 PM

To: vga@vgalegal.com, imc.moefcc@gov.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in, grievance@uppcb.in, chdpcc@nic.in, accounts@panbahar.in, Shikhar Pan Masala <shikharpanmasalacompany@gmail.com>, vishnuexportcompany@gmail.com, contact@dilbaghgroup.com, njainfca@yahoo.co.in, signature.panmasala@yahoo.com, vimalpanmasalacompany@gmail.com, "S. Jaina & Associates" <sjainaassociates@gmail.com>, abhatra2001@gmail.com

Dear Sir/Madam,

Please find attached an advance copy of the rejoinder on behalf of the applicant to the Reply Affidavit filed by the respondent no.1, CPCB, in the matter titled 'The Citizens Foundation vs. Central Pollution Control Board (CPCB) & Others'. The matter is next listed before the Hon'ble National Green Tribunal tomorrow, i.e. on 13.03.2026.

Kindly acknowledge receipt of this email and ensure your presence before the Hon'ble Tribunal for the proceedings.

Regards,

Vikrant Chawla
Advocate
Delhi High Court

Off : B-244, Greater Kailash-I, New Delhi - 110048.
Phones: 011 - 4064 8883/4
Mobile: +91- 9818384438
Connect me on : [LinkedIn](#)

PS: Mr. Sunil Kumar +91-98913 01930 (Whatsapp/ Call)

Strictly Confidential - Attorney - Client Privileged Communication

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**Rejoinder to CPCB's Reply.pdf**

9504K